

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1666

ANSWERED ON:04.08.2010

EMPLOYMENT TO THE DEPENDENTS OF DECEASED GOVERNMENT EMPLOYEES

Bali Ram Dr.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the dependents of the deceased Government employees are not getting employment due to ban on the vacancies for the posts of Group-C and Group-D in various Ministries/Departments/Undertakings of the Government;
- (b) if so, the details thereof;
- (c) whether the Government proposes to issue an order for amending the rules in this regard to provide employment to the dependents of the deceased;
- (d) if so, the time by which it is likely to be issued; and
- (e) if not, the steps being taken by the Government for providing the facilities like source of livelihood, education, housing, etc. to the families of the deceased Government employees?

Answer

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs. (SHRI PRITHVIRAJ CHAVAN)

(a) & (b) : There is no ban on compassionate appointment. A Scheme for appointment on compassionate grounds of dependent family members of deceased or medically retired Central Government employees for appointment in Central Government Departments/Ministries has been laid down by the Department of Personnel & Training vide O.M. No. 14014/6/94-Estt.(D) dated 09.10.1998 as amended from time to time, for implementation by the respective Administrative Departments. This scheme is not applicable to Public Sector Undertakings.

(c), (d) & (e) : Does not arise.